

CP 060/00006/15 & MA060/00018/15 in

O.A. No. 060/00826/14

Gurmeet Singh Sidhu Vs. A.K. Puthia

12.02.2015

Present: Mr. R.K. Sharma, counsel for the petitioner

Mr. Yogesh Putney, counsel for the respondents

1. The present CP has been filed alleging non-compliance of the order dated 18.09.2014 whereby the respondents had been directed to consider the legal notice filed by the applicant and take a view thereon in accordance with law.
2. Today, Mr. Yogesh Putney, learned counsel for the respondents has produced a copy of order dated 10.01.2015, which is taken on record and submit that it has been passed after considering the legal notice filed by the petitioner, in compliance of the directions of this Court. On the basis thereof, learned counsel submits that the present CP may be disposed of as having been satisfied.
3. Learned counsel does not controvert the contention of the learned counsel for the petitioner.
4. We are satisfied that the orders of this Court have been complied with and, therefore, the present CP stands disposed of as having been satisfied. Notices stand discharged.

(UDAY KUMAR VARMA)

MEMBER (A)

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(SANJEEV KAUSHIK)

MEMBER (J)